

Entering of S. B. I. into the Call Money Market

*838. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) whether the State Bank of India has decided to enter the Call Money Market ;

(b) if so, the reasons therefor ;

(c) whether the Reserve Bank of India has approved of this decision of the State Bank, if not, the reasons therefor ;

(d) whether Government have accepted the Dehejia Committee re-commendations in this regard ; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (c). In recent years the demand for credit from the State Bank of India has been increasing beyond the rise in its deposits, with the result that it had to resort to the Reserve Bank for funds in an increasing measure. On the other hand, the Reserve Bank has advised banks that they should make the fullest use of the surplus in the banking system before approaching it for accommodation. In these circumstances, a decision was taken by the State Bank of India to enter the call money market both as lender and borrower at an opportune moment. The State Bank's decision has received the Reserve Bank's approval.

(d) and (e). The Dehejia Committee has not made any recommendations in regard to the call money market.

Evolving Scientific Method of Collection of Tourist Information

*839. SHRI R. BARUA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any co-ordinate step is taken to evolve a scientific method for collection, compilation and dissemination of upto date tourist information ;

(b) whether efforts are being made to meet the overseas market, the characteristics of which are continuously changing ; and

(c) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir.

(b) In order to assess the characteristics of the overseas market, surveys are conducted from time to time among the visitors to India for studying their composition, reaction and expenditure patterns. On the basis of the findings of these surveys the publicity and promotional campaigns of the Department are suitably oriented to meet the changing profiles of the tourists to India.

(c) A statement given some of the steps which are being taken by the Government for attracting more tourists to India is laid on the Table of the House.

Statement

The following steps are being taken by the Government to attract more tourists :

1. Intensive publicity programmes in India and abroad with improved quality of literature.
2. Provision of more hotel beds in public sector hotels and incentives to the private sector.
3. Opening of more promotional units abroad and intensification of publicity campaigns in existing units.
4. Liberalisation of policy regarding charter flights.
5. Abolition of visa fees with a number of countries on a reciprocal basis.
6. Bilateral agreements have been made with West Germany and the Nordic countries for the abolition of visas for stays upto 90 days.
7. Extension of the period of visa free entry on the basis of a Temporary Landing Permit from 7 to 21 days.
8. Improvement of facilitation procedures at airports.
9. Creation of holiday resorts at Gulmarg, Kovalam and Goa for destination traffic.
10. Efforts are being made to eliminate the nuisance of beggars and touts.
11. Major improvements are being made to our four international airports.
12. Arranging more satisfactory and

- adequate transport facilities for overland journeys in the country.
13. Developing wild-life tourism.
 14. Assistance to voluntary organisations, institutions and the private sector through grants and loans for improving and augmenting tourist facilities.
 15. Improvement of existing facilities at tourist centres where possible.
 16. Better maintenance of places of tourist interest including archaeological monuments

Expansion of Dominant Undertakings under Monopolies Act

40. *SHRI HIMATSINGKA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether a number of undertakings considered as Monopolies and Dominant Undertakings under the Monopolies and Restrictive Trade Practices Act, have requested for permission for expansion of their undertakings.

(b) if so, the names of these firms and the items in respect of which expansion is sought ; and

(c) Government's reaction thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) to (c). ACCO

Fifteen applications have been received so far under Section 21 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for substantial expansion. The particulars of these applications are as under :

Name of Undertaking	Item for Substantial Expansion
1. Cominco Binani Zinc Ltd.	Zinc, Sulphuric acid and cadmium
2. Hindustan Milk-food Manufacturers Ltd.	'Horlicks Malted Milk-food'.
3. Century Spinning and Manufacturing Co. Ltd.	Paper and Chemical Pulp.
4. Hindco Lighting Industries Ltd.	Television receivers.
5. Chowgule Steamship Ltd.	Acquisition of passenger ships and bulk carriers.
6. Tata Chemicals Ltd.	Soda Ash.
7 and 8. English Electric Co. of India Ltd. (2 applications)	Cartridge fuses and ceramic fuse bodies.
9. Delhi Cloth and General Mills Co. Ltd.	Urea.
10. Fenner Cockill Ltd.	Industrial V-Belts and Fan Belts.
11. Bajaj Auto Ltd.	Scooters.
12. Grindwell Abrasives Ltd.	Grinding wheels and bonded abrasive products.
13. Polyolefins Industries Ltd.	n-Butene 1.
14. Polyolefins Industries Ltd.	High Density polyethylene.
15. Chemicals and Fibres of India Ltd.	Polyester Staple Fibre.

All these applications are under consideration of the Central Government.